

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
UNSTARRED QUESTION NO. 99
TO BE ANSWERED ON 29.01.2026**

STRIKES AND PROTESTS BY WORKERS

99. DR. SYED NASEER HUSSAIN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government is aware that gig and platform workers went on strike to highlight their concerns regarding wages, working conditions and social security;**
- (b) whether 10-minute delivery module is putting such workers to resort to rash driving; and**
- (c) the steps taken by the Ministry to ensure welfare of gig workers and to implement new Labour Codes?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) to (c): The definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025. The draft Code on Social Security (Central) Rules, 2025 were notified on 30.11.2025 for comments/views of stakeholders. The Code has provisions for constitution of National Social Security Board for welfare of unorganised workers, gig workers and platform workers. Detailed composition of National Social Security Board for unorganised workers, gig and platform workers has been provided in the Code alongwith functions and mandate.

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes. The Code also has provisions to constitute a National Social Security Board for the purposes of the welfare of gig workers and platform workers.

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The Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers, etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the e-Shram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework of gig and platform workers.
